

(iii) Percentage value of imported components in relation to ex-factory price in respect of domestic refrigerators and room air-conditioners is as under:—

Domestic Refrigerators 15% approximately.  
Room Air-conditioners 21% approximately.

(b) Some schemes have already been licensed/approved under the Industries (Dev. & Reg) Act, 1951, for the manufacture of Sealed Compressor Units and Refrigeration Controls including Thermostats.

(c) It is expected that with the implementation of the schemes already licensed/approved, this industry will be largely independent of imports and by 1961 about 95 per cent of the components will be manufactured indigenously.

#### Disputes in Banking Industry

1453. { Shri Ram Krishan Gupta:  
Shri F. C. Borooah:

Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that the Conference held by Government with the Banks and their employees on the 8th August, 1959 at New Delhi to resolve the disputes in the Banking Industry has been adjourned;

(b) if so, the reasons therefor; and

(c) when the talks will be resumed?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) and (c) The Conference was of an exploratory nature. It considered whether a new tribunal should be appointed, or whether there was scope for settling outstanding points by mediation or arbitration. The representatives of employees expressed the view that there was scope for settlement without the appointment of a new tribunal and the representatives of the employers agreed to inform the Government of their views within a

fortnight. Further action will be taken after a reply is received from the employers.

#### Indira Market, Delhi

1454. Shri F. C. Borooah: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the exact price determined for two roomed flats constructed by Government in Indira Market, Subzimandi, Delhi in July, 1959; and

(b) how it compares with the price fixed for such flats constructed in 1956?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) and (b). The price of flats constructed in Indira Market, Subzimandi, Delhi, in July, 1959, as well as of flats constructed in 1956 is more than Rs. 10,000 each. The reserve price is kept confidential as its disclosure would have an adverse effect on our auctions. The difference between the reserve prices of flats constructed in 1956 and of those constructed in July, 1959, is nominal, being less than Rs. 100 in each case.

#### Import Licences for Photographic Goods

1455. Shri M. Khuda Bukhsh: Will the Minister of Commerce and Industry be pleased to state:

(a) the particulars of the business associates of the State Trading Corporation in respect of photographic goods falling under Serial Nos. 303 and 305 part IV of the Import Trade Control schedule;

(b) the amount of licences made over to them by the State Trading Corporation individually, currency area-wise and licensing period-wise;

(c) their standing in the trade, individually;

(d) the criteria employed in their selection;

(e) whether any Chamber of Commerce was consulted in the matter of their selection; and

(f) the brands they are importing individually and the country of their manufacture?

The Ministry of Commerce (Shri Kanungo): (a) to (f). Two statements are laid on the Table of the House. [See Appendix III, annexure No. 23].

#### Locks of Motor Cars

1456. Shri S. A. Mehdi: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Government have received a complaint from the Superintendent, Delhi Traffic Police, that the locks of cars manufactured in India are unreliable,

(b) whether the attention of car manufacturers has been drawn to this matter; and

(c) if so, whether the manufacturing defect has since been rectified?

The Minister of Industry (Shri Manubhai Shah): (a) No, Sir.

(b) and (c). Do not arise.

12-06 hrs.

#### MOTIONS FOR ADJOURNMENT

##### HUNGER-STRIKE BY DELHI TEACHERS

Mr. Speaker: I have received notice of an adjournment motion from Sarvashri S. M. Banerjee and Chintamani Panigrahi:

"The serious situation arising out of fourth day of hunger-strike by 20 teachers in Delhi supported by the proposed hunger-strike by 15,000 teachers on 25th August, and to be followed by a general strike this week. Immediate intervention of the Central Government is essential to avert this serious situation."

A few days ago, a similar adjournment motion was given notice of which I disposed of in accordance with the previous ruling by myself that hunger-strikes ought not to be brought

to the notice of this House and they ought not to be resorted to for the purpose forcing the Government to decide one way or other. Anyhow, Delhi is a Union Territory and inasmuch as such a large number is involved, I would like to know what the hon. Minister has got to say about this.

Shri S. M. Banerjee (Kanpur): The main purpose for which I have given notice of this adjournment motion is not merely because of the hunger-strike by 20 teachers. 15,000 teachers are going on a hunger-strike tomorrow and it will be followed by a demonstration, which is bound to dislocate the studies of the students. A circular has been issued by the Director of Education, which has been termed by the teachers' association as "black circular", challenging certain articles of the constitution of the teachers' association and asking the teachers to dissociate themselves from membership of the association. This has aggravated the situation further and when 15,000 teachers go on hunger-strike, definitely it is a symptom of a mass upsurge. I hope the hon. Minister will consider this....

Shri Vajpayee (Balrampur): I have also given notice of an adjournment motion on the same subject.

Mr. Speaker: All right; all the names will be put on the Notice Board. The hon. Minister.

The Minister of Education (Dr. K. L. Shrivastava): Sir, it is a matter of great sorrow to me that some of the teachers of the Corporation have gone on hunger-strike. During the past few years, whenever there were any difficulties for the teachers' association, I personally looked into those matters and tried to resolve those difficulties. This time they have not put their demands in clear terms before the department nor have they informed me of the reasons why they were going on hunger-strike. They simply sent me a telegram that they were going on hunger-strike.